

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 5**

Excise Appeal No. 85152 of 2015

(Arising out of Order-in-Original No. 63/CEX/Commissioner/2014 dated 21.10.2014 passed by the Commissioner of Central Excise & Customs, Aurangabad)

Dinesh Kantilal Rathi

Appellant

Director, Rajuri Steel Pvt. Ltd.
Plot No. F-12, Phase-II,
Addl. MIDC Area,
Jalna 431 203.

Vs.

Commissioner of CE & ST, Aurangabad

Respondent

Town Centre N-5, CIDCO, Aurangabad 431 003.

Appearance:

Shri Jatin Singhal with Shri Pankaj Gadekar, Advocates, for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 02.01.2025

Date of Decision: 11.02.2025

FINAL ORDER NO. 85136-85140/2025

PER: ANIL G. SHAKKARWAR

Excise Appeal No. 85152 of 2015 is allowed. For order, see order of date in Excise Appeal No. 85151 of 2015.

**(Anil G. Shakkarwar)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

tvu